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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 90/9/NCLT/AHM/2017**

Coram:

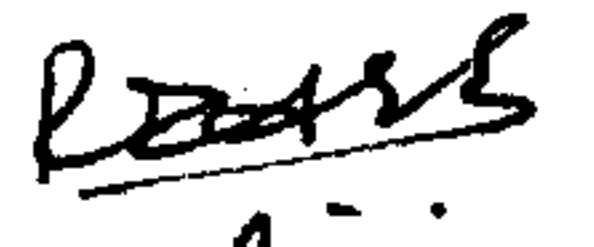
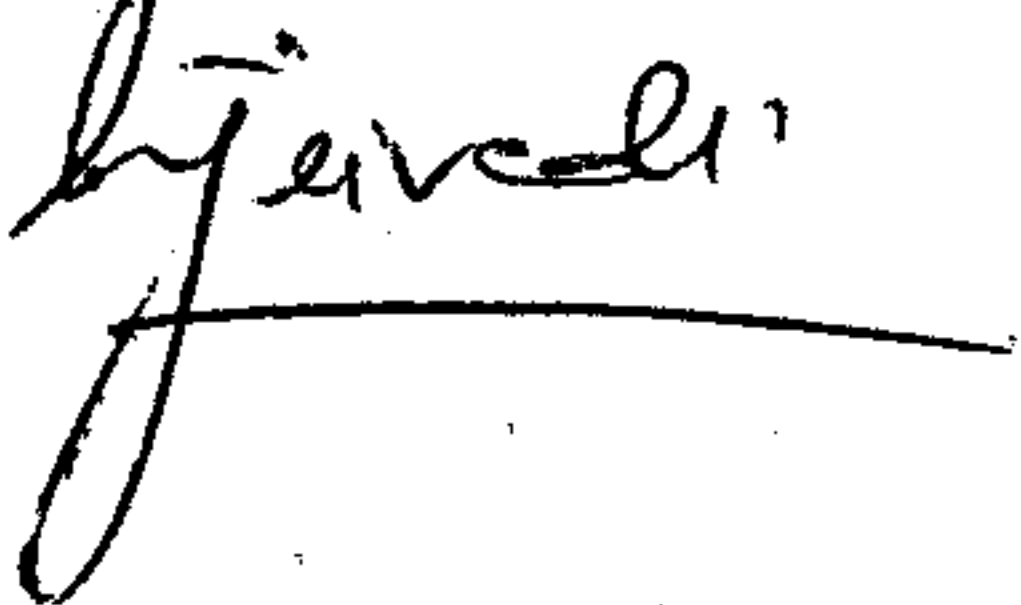
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017**

Name of the Company: Nilam Trading Company.  
V/s.  
Fairmate Chemicals Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. Rohan Shah	Advocate	Corporate debtor	
2. HIREN TRIVEDI	ADVOCATE	APPLICANT	

**ORDER**

Learned Advocate Mr. Hiren Trivedi i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/ Applicant. Learned Advocate Mr. Rohan Shah present for Respondent.

The matter is posted today for pronouncement of order.

Learned Counsels appearing for both sides represented that matter is settled. Hence, order on merits not pronounced.

Applicant filed memo seeking permission to withdraw the application with liberty to file fresh application.

Applicant is permitted to withdraw CP(IB) 90/2017 with liberty to file fresh application according to law.

Application is disposed of as withdrawn with liberty to file fresh application. No order as to costs.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 5th day of September, 2017.